

by Special Secretary (Internal Security) in the Ministry of Home Affairs. The first meeting of this group is to be held very soon.

[*Translation*]

Dikshit Award

3674. SHRI RAMCHANDRA BENDA CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government's attention has been drawn to the news-item appearing in the 'Times of India' dated December 21, 1996 that an agreement was reached between two States (Haryana and U.P.) as per the "Dikshit Award" through his Ministry according to which in case of any diversion in the flow of the Yamuna river certain rules are likely to be adhered to in regard to the land situated on the bank of this river;

(b) if so, the details thereof;

(c) whether reports regarding fresh disputes between the Uttar Pradesh and Haryana have been received and if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Yes, Sir. A copy of the Award is attached as statement.

(c) and (d) After the enactment of the Act pursuant to the Dikshit Award, some private parties have filed Writ Petitions in the Supreme Court of India challenging the Dikshit Award. The matter is sub-judice.

Statement

In the Haryana, Uttar Pradesh Boundary Dispute

The Chief Ministers of Haryana and Uttar Pradesh at a meeting with me on the 17th May, 1978 have agreed that the boundary dispute between the two States may be arbitrated upon by me and that my award will be accepted by both the parties. It was further agreed at this meeting that for the purpose of the arbitration, joint discussion would be held between the officers to be nominated by the two State Governments and as officers to be nominated by me and that the entire boundary question would be gone into by the officers to be nominated and the matter submitted to me thereafter.

2. Ch. K.V.K. Sundaram, Adviser to the Home Ministry was nominated by me to convene meeting and conduct joint discussions with the officers so nominated by the two State Governments. These discussions have been

completed by the Advisor and he has submitted to me his report together with the statements, maps and other documents given by the representatives of the two State Governments.

3. Having given the matter by earnest consideration, I give the following Awards:

Award

1. The boundary between Ambala and Kurukshetra districts of Haryana on the one side and Saharanpur district of Uttar Pradesh on the other, is already fixed a boundary as to the location of which there is no dispute.

2. The boundary between Karnal and Sonapat district of Haryana on the one side and Saharanpur, Muzaffarnagar and Meerut Districts of Uttar Pradesh on the other side has been taken on both the parties to be the fluctuating deep stream of the River Yamuna. Hereafter, this boundary will be fixed at the present deep stream line of the river as verified and determined by the Survey of India during the months of November 1974 December 1974 and January 1975. This has been agreed to by the representatives of both the State Governments and the River Survey is being conducted by the Survey of India with an observer from each side.

3. The boundary between Gurgaon District of Haryana on the one side and Bulandshahr and Aligarh districts of Uttar Pradesh on the other side shall hereafter be fixed at the line specified below:

- (i) The line shall commence from the point where the present deep stream line crosses the north West boundary at Basantpur and proceed along the said boundary upto the point where it crosses the north bank of the River Yamuna as ascertained at the 1971-72 River Survey conducted by the Survey of India.
- (ii) It then proceeds along the said north bank upto the point where it meets the boundary between Basantpur and Salarpur, hence along the northern and eastern boundaries of Salarpur, the eastern boundary of Asalatpur the north-eastern boundary of Badasia, northern and north eastern boundaries of Kirawali, the northern boundary of Lalpur, the northern and eastern boundaries of Mahabatpur, the eastern boundary of Muzzamabad, the eastern and northern boundaries of Rajpur Kalan including Chak Phulera, the northern and eastern boundaries of Nirpur, the eastern boundary of Chirai, the eastern boundary of Akbarpur, the eastern boundary of Mozamabad—Mazar Shaikhpur, the eastern boundary of Manjhawali, the eastern boundary of Garhi Begampur, the South-Eastern boundary of

Dalalgarh, the eastern boundary of Shahjahanpur, the eastern boundary of Lalitpur, the eastern boundary of Parasrampur alias Dulahpur, the eastern boundary of Makanpur, the north-eastern boundary of Walipur, the Western northern and the north-eastern boundary of Sheikhpur, the northern and the north-eastern boundary of Behrampur and the north-eastern boundary of Neglia upto the point where it meet the present deep stream line.

- (iii) From this point it proceeds along with the present deep streamline following the boundary on Uttar Pradesh side of Nagalia, Jhuppa, Baghpur-Kalan, Baghpur Khurd, Solhra, Bholra, Dostpur, Gurwan and Chandhat upto the junction of the old main stream of the river Yamuna and the channel or branch of the river commonly known as Zair Nala and thence along the present deep stream line upto the southern boundary of Maholi.

Explanation

In this paragraph

(a) any reference to the boundary of a village named in sub-paragraph (1) or (2) shall be construed as a reference to the boundary of that village as ascertained and mapped at the settlement of Gurgaon District completed in 1943.

(b) the reference to the present deep stream line of the end of sub-paragraph (2) and at the beginning of sub-paragraph (3) shall be construed as reference to the deep streamline pertaining to the old main stream of the river Jamuna as verified and determined by the Survey of India in the month of January, 1975.

4. The boundary between Gurgaon district of Haryana on the one side and Mathura District of Uttar Pradesh on the other is already a fixed boundary in regard to the location of which there is no dispute.

Sd/- Uma Shankar Dikshit
14.2.1975

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True copy

Camp Office of Chief Minister of Delhi

3675. SHRI JAI PRAKASH AGARWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court had issued any directions in December, 1996 for constituting a three member commission of inquiry into the alleged allegations of misuse of power and rights by the Chief Minister of Delhi for making a camp office in a park in Netaji Nagar;

(b) whether the said Committee has submitted its report;

(c) if so, the details of the recommendations made therein; and

(d) the action taker. or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The Supreme Court of India, in its order dated the 6th December, 1996 in IA No. 34 in Writ Petition No. 4677/85 (M.C. Mehta Vs. Union of India and Others), had asked a group of three learned counsels to inspect the park in question and furnish its report.

(b) Yes, Sir.

(c) and (d) The Government is not aware of the recommendations made in the report. as the same was submitted to the Hon'ble Court. However, as per directions of the Supreme Court of India, the New Delhi Municipal Council (NDMC) has demolished the entry gate and constructed a boundary wall to confine the use of the park for recreational activities only.

[*English*]

Bills from Kerala

3676. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of bills passed by the Government of Kerala and received by the Union Government for the President's assent; and

(b) the position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The Kerala Scheduled Tribes (Restriction on Transfer of Lands and Restoration of Alienated Lands) Amendment Bill, 1996, and the Kerala Board of Revenue Abolition Bill, 1996, as passed by the State Legislature and reserved by the Governor of Kerala, have been received by the Union Government for the assent of the President.

(b) The Kerala Scheduled Tribes (Restriction on Transfer of Lands and Restoration of Alienated Lands) Amendment Bill, 1996 is receiving attention of the Government. On the Kerala Board of Revenue Abolition Bill, 1996, clarifications have been sought from the State Government on the observations made by the concerned Ministry. Clarifications of the State Government are awaited.